

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.610765/2016

KAMLA MEHNDIRATTA

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present:- None for plaintiff.

Sh. Rajendra Mal Tatia, counsel for defendant no.1/DDA.

Sh. Bhoopendra Singh and Sh. Ranjit Singh Sahni, counsels
for LR's of defendant no.2.

None joined the video conferencing on behalf of plaintiff,
therefore, the matter could not be heard.

Put up for arguments on the pending application on
12/11/2020.

A copy of this order be sent to the filing/computer branch Tis
Hazari Court, Delhi for uploading the same on the official website of
District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.30/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Contempt Petition NO.07/2019

SUKHWARSHA SHARMA

Plaintiff

Versus

K. SAINI

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present:- Ms. Shikha Sharma, counsel for applicant.

None for non-applicant.

It is stated that notice was already issued to the non-applicant on the application. However, none has appeared for the non-applicant.

Put up for hearing on the application on 18/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.30/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.313/2019

STATE BANK OF INDIA

Plaintiff

Versus

KANIKA BABBAR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present: - Sh. Pradeep Kalhar, counsel for plaintiff.

None for defendant.

None joined the video conferencing on behalf of defendant,
therefore, the matter could not be heard.

Put up for purpose fixed on 02/12/2020.

A copy of this order be sent to the filing/computer branch Tis
Hazari Court, Delhi for uploading the same on the official website of
District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.30/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.314/2019

STATE BANK OF INDIA

Plaintiff

Versus

HARMEET SINGH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present: - Sh. Pradeep Kalhar, counsel for plaintiff.

None for defendant.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 02/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.30/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1416/2019

HIM LOGISTICS PVT LTD

Plaintiff

Versus

GOURI INTERNATIONAL

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present: - Sh. Rajeev, counsel for plaintiff.

None for defendant.

Ld. Counsel for plaintiff states that service has not yet been effected upon the defendant. Plaintiff is at liberty to file affidavit stating therein the Whatsapp mobile number and email address of the defendant. Thereafter, let summons be issued electronically on the defendant.

Put up for report/further proceedings on 02/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.30/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1454/2019

LT. COL. HARMINDER PAUL SINGH (RETD)

Plaintiff

Versus

CAPT. J.P. SINGH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present:- None for plaintiff.

Sh. Karan Sehgal, counsel for defendant.

It is submitted that written statement has already been filed on record. None joined the video conferencing on behalf of plaintiff, therefore, the matter could not be heard.

Put up for further proceedings on 02/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.30/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX. NO.813/2019

SOMA RANI

Decree Holder

Versus

SUNIL KUMAR

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present: - Sh. Lovish Sharma, counsel for DH.

Sh. Kartik Khanna, counsel for JD no.1.

Sh. Sunil Keshari, counsel for JD no.2.

It is submitted that the appeal against the order under execution is pending.

The DH was also directed to seek transfer of the present execution petition as the main suit is stated to be pending before the court of Ld. Civil Judge-03.

At request put up for further proceedings on 11/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.30/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.249/2020

BALBIR KAUR

Plaintiff

Versus

RAVINDER KAUR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 02/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.30/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.341/2020

CANARA BANK

Plaintiff

Versus

RAJENDER

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 02/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.30/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.444/2020

SACHIN KAPOOR

Plaintiff

Versus

REKHA KAPOOR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present: - Sh. Rahul Rajpal, counsel for plaintiff.

It is submitted that defendants be served through electronic mode. Let an affidavit be filed by the plaintiff disclosing the E-mail address and Whatsapp Mobile number of the defendants within three days from today.

After filing of the affidavit let summons of the suit and notice of interim application U/O XXXIX R.1 & 2 CPC be issued upon defendants through Whatsapp and E-mail.

Ahlmad to report before the next date of hearing.

Put up for purpose fixed on 02/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.30/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.911/2019

MOHD AZIZ

Plaintiff

Versus

NAVEEN KUMAR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present:- Sh. K.B. Rao, counsel for plaintiff.

Sh. Arvind Kumar Mishra, counsel for defendant.

It is submitted that matter could not be settled before the Mediation Center.

Let written statement be filed on behalf of defendant no.2 alongwith an application seeking condonation of delay and advance copy be supplied to the opposite party.

Put up for further proceedings on 02/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.30/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.921/2019

SATISH KUMAR

Plaintiff

Versus

PREM KUMAR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 02/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.30/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.63/2020

SHREEJEE ELECTORICS

Plaintiff

Versus

AANYA ELECTRONICS INDIA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 02/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.30/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1445/2019

RAMESH CHAND

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present: - Sh. Kamal Gupta, counsel for plaintiff.

Anupam Sharma, counsel for defendant/DDA.

Matter is listed for PE. Let evidence affidavit be supplied to the defendant before the next date of hearing.

Further, as per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for PE on 02/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.30/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.612623/2016

VED PRAKASH

Plaintiff

Versus

MAHESH KUMAR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present:- None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 02/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.30/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.608163/2016

SWADESH ARORA

Plaintiff

Versus

VED PRAKASH TYAGI

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present: - Sh. Rakesh Walia, counsel for plaintiff.

None for defendant.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 02/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.30/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.608621/2016

INDERPAL SINGH

Plaintiff

Versus

JAGJIT SINGH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present:- Ms. Shivangi Bansal, counsel for plaintiff.

Sh. Ashish, proxy counsel for defendant no.1.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 02/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.30/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1094/2017

KARAN KOHLI

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present:- Sh. S.S. Katyal, counsel for plaintiff.

Sh. Anupam Sharma, counsel for defendant/DDA.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 02/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.30/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.544/2018

SMT. RITA

Plaintiff

Versus

ANJU

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present:- Sh. Sandeep Singh, counsel for plaintiff.

Sh. Dinesh Rohila, counsel for defendant.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 02/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.30/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.547/2019

SMT. GEETA

Plaintiff

Versus

SRI LAL

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present:- None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 02/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.30/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.692/2019

KRISHNA RANI

Plaintiff

Versus

MANNI @ GAGANDEEP MEHTA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present:- None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 02/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.30/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.611232/2016

SANTOSH GUPTA

Plaintiff

Versus

R.K. MADAN

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present:- Sh. Ashok Kumar Goyal, counsel for plaintiff.

None for defendant.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 02/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.30/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.611880/2016

RAJESH KUMAR

Plaintiff

Versus

MANJU

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present:- None.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 02/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.30/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.612716/2016

SHRI PARAS RAM SETHI

Plaintiff

Versus

MCD

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present:- Sh. Amit Vishwas, proxy counsel for plaintiff.

Sh. Dharam Vir Gupta, counsel for defendant no.1/MCD.

Sh. Anupam Sharma, counsel for defendant/DDA.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 02/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal

C.J-02, West, THC, Delhi

dt.30/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.613252/2016

SURAJMAL

Plaintiff

Versus

GOVT OF NCT OF DELHI

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present: - Sh. Manish Vats, counsel for plaintiff.

Sh. Nawal Singh, counsel for defendant no.2.

Arguments could not be heard due to disturbance during the virtual hearing. Matter is therefore adjourned.

Put up for purpose fixed on 09/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.30/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.607830/2016

NIRMALA

Plaintiff

Versus

PAWAN GHAI

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present: - Sh. J.K. Bhola, counsel for plaintiff.

None for defendant.

None joined the video conferencing on behalf of defendant, therefore, the matter could not be heard.

Put up for purpose fixed on 21/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.30/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.14/2017

PARAMJIT SINGH

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present:- None for plaintiff.

Ms. Vartika Aggarwal, counsel for defendant/DDA.

Matter is stated to be listed for arguments on the application u/s 65 of Indian Evidence Act. Let reply to the same be filed on behalf of DDA within three days from today after supplying advance copy to the opposite party.

Put up for arguments on the application on 02/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.30/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1137/2018

RAHUL DHINGRA

Plaintiff

Versus

SHIVA GLOBAL ENVIRONMENTAL PVT LTD

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present: - Sh. Kamal Sethi, counsel for plaintiff.

None for defendant.

Counsel for plaintiff states that written statement has already been filed and the matter is to be listed for framing of issues.

Put up for admission denial of documents and for framing of issues on 10/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal

C.J-02, West, THC, Delhi

dt.30/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1261/2018

SMT. TRIVENI DEVI

Plaintiff

Versus

MISRI LAL MEHTO

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 02/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.30/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1176/2019

VIJENDRA KUMAR KAUSHIK

Plaintiff

Versus

BIRAMATI

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present:- None for plaintiff.

Sh. Vikas Yadav, counsel for defendants.

None joined the video conferencing on behalf of plaintiff, therefore, the matter could not be heard.

Put up for arguments on the pending application on 09/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.30/09/2020

At 2.00 P.M.

At this stage, Sh. Jitender Singh, counsel for plaintiff has appeared through video conferencing and he has been apprised with the order passed today and the next date of hearing.

Put up for purpose fixed on date fixed i.e. 09/11/2020.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.30/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1197/2019

KAWALJEET KAUR KOHLI

Plaintiff

Versus

TARANJEET SINGH KOHLI

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present: - Ms. Mamta Kumari, counsel for plaintiff.

None for defendant.

None joined the video conferencing on behalf of defendant,
therefore, the matter could not be heard.

Put up for purpose fixed on 02/12/2020.

A copy of this order be sent to the filing/computer branch Tis
Hazari Court, Delhi for uploading the same on the official website of
District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.30/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.771/2019

INDO EUROPEAN EDUCATIONAL SERVICES PVT LTD

Plaintiff

Versus

SHALINI DAS

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 02/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.30/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.608656/2016

SEEMA

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:30/09/2020

Present:- None.

Put up for orders at 4.00 P.M.

Bharat Aggarwal

C.J-02, West, THC, Delhi

dt.30/09/2020

At 4.00 P.M.

Present:- None.

Vide separate judgment announced today through video conferencing through Cisco Webex Application, the suit of the plaintiff has been decreed with costs.

Decree sheet be prepared accordingly. File be consigned to record room after completing the necessary formalities.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal

C.J-02, West, THC, Delhi

dt.30/09/2020